

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA

LIBRARY

No. O.A. 350/01399/2020

Date of order: 4.3.2021

Present : Hon'ble Dr. Nandita Chatterjee, Administrative Member

Shrimati Urmila Devi Mahato,
 Wife of Late Loko Mahato,
 Residing at Village – Satsangha Colony,
 Post Office – Karidhya Police Station – Suri,
 District – Birbhum,
 Pin – 731126.

.... Applicant

V E R S U S –

1. General Manager,
 Eastern Railway,
 17, Netaji Subhas Road,
 Fairlie Place,
 Kolkata – 700 001.
2. The Senior Divisional Personnel Officer,
 Eastern Railway, Asansol,
 Pin – 713301.
3. Divisional Railway Manager,
 Eastern Railway,
 Asansol,
 Pin – 713301.
4. The Chief Staff and Welfare Inspector,
 Office of the Divisional Manager,
 Eastern Railway,
 Asansol,
 Pin – 713301.
5. The Sub-Divisional Officer,
 Sadar,
 Suri,
 Pin – 713301.

.... Respondents

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For the Applicant : Ms. S. Das, Counsel

For the Respondents : Mr. S.K. Tiwari, Counsel

O R D E R (Oral)

Dr. Nandita Chatterjee, Administrative Member:

The applicant has approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 praying for the following relief:-

- "(a) An order directing the respondent authorities to forthwith release family pension including arrears thereto along with interest in favour of your applicant.
- (b) Any other or further order or orders, as this Hon'ble Tribunal may deem fit and proper."

2. Heard both Ld. Counsel, examined documents on record. This matter is taken up for disposal at the admission stage.
3. Ld. Counsel for the applicant would submit that the applicant's ex-husband, who was working as Helper II with the respondent authorities, voluntarily retired from service in 2013, and passed away in 2016.

The first wife of the ex-employee had died intestate and issueless in January, 2001 and after her demise, the applicant was married to the ex-employee in 2002. The said marriage was registered on January 30, 2004.

The applicant, thereafter, had approached the respondent authorities for family pension with requisite documents in support. That, the veracity of her marriage was also enquired into and reported thereupon at Annexure A-4 to the O.A.

That, the applicant further represented on 6.8.2019 (Annexure A-5 to the O.A.), and Ld. Counsel for the applicant would urge that a

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direction be issued on the respondent authorities to dispose of the same in a time bound manner.

4. Ld. Counsel for the respondents would not object to disposal of such representation in accordance with law.

5. Accordingly, with the consent of the parties, and, without entering into the merits of the matter, the respondent No. 2, who is the first addressee in such representation, or, any other competent respondent authority, shall examine the contents of the representation and decide in accordance with law, within a period of 12 weeks, from the date of receipt of a copy of this order.

Such decision should be conveyed in the form of a reasoned and speaking order forthwith to the applicant.

6. With these directions, the O.A. is disposed of. No costs.

(Dr. Nandita Chatterjee)
Administrative Member

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